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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH.

O.A. NO.2078 OF 2004

NEW DELHI, THIS THE 31ST DAY OF AUGUST, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Km. Sujan Devi aged about 37 years,
D/o Late Shri Bharat Singh, who was
Employee in C.O.D., Delhi Cantt.,
R/o Sarojini Nagar,
Delhi 23.

...Applicant.

(None)

Versus

1. Union of India (Through Secretary)
Ministry of Defence,
South Block, New Delhi.
2. The Master General of Ordnance,
M.G.O's Branch, Army Headquarters,
D.H.Q., P.O. New Delhi.
3. The Controller General of Defence Accounts,
West Block - V, R.K. Puram,
New Delhi.
4. The Chief Controller of Defence Accounts (Pension),
Dropadi Ghat,
Allahabad (U.P.).
5. The Commandant,
Central Ordnance Depot (COD),
Delhi Cantt.

.....Respondents

ORDER (ORAL)

Applicant, who is unmarried daughter of deceased Govt. servant, whose wife after his death was accorded family pension, became over aged in view of Rule 54 (6) (iii) of the C.C.S. (Pension) Rules, 1972. She seeks age relaxation for grant of family pension for which she has submitted a representation to the respondents by invoking the provisions of Rule 88 of the CCS (Pension) Rules, 1972. However, the said representation has not been responded to.

2. In view of the above, this OA is disposed of at the admission stage with a direction to the respondents to dispose of the pending representation of the applicant within a period of two months from the date of receipt of a copy of this order.

S. Raju
(SHANKER RAJU)
MEMBER (J)

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